



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 24th March, 2015.

L.A. BILL No. 4 OF 2015.

A BILL TO PROVIDE FOR THE APPOINTMENT OF THE PARLIAMENTARY SECRETARIES IN THE STATE OF TELANGANA, THEIR SALARIES, ALLOWANCES AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the legislature of the State of Telangana in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2015.

Short title and commencement.

B. 390-1

[1]

(2) It shall be deemed to have come into force on 19th December, 2014.

- Definitions.** 2. In this Act, unless the context otherwise requires,-
- (a) "Chief Minister" means the Chief Minister of Telangana;
 - (b) "Government" means the State Government of Telangana;
 - (c) "Member" means a member of either House of the Legislature of the State of Telangana;
 - (d) "Notification" means the notification published in the Telangana Gazette and the word notified shall be construed accordingly;
 - (e) "Parliamentary Secretary" means a Member of either House of the Legislature of the State of Telangana appointed as the Parliamentary Secretary under section 3;
 - (f) "prescribed" means prescribed by the Government by the rules made under this Act;

**Appoint-
ment of
Parliamen-
tary
Secretary.** 3. The Chief Minister may, having regard to the circumstances and the need of the situation, at any time appoint such number of Parliamentary Secretaries from among the Members of either House of the Legislature of the State.

**Rank,
Status
of Parlia-
mentary
Secretary.** 4. A Parliamentary Secretary shall be of the rank and status of a Minister of State.

**Powers,
functions
and duties
of Parlia-
mentary
Secretary.** 5. A Parliamentary Secretary shall exercise such powers, discharge such functions and perform such duties as may be deemed fit and proper by the Chief Minister and assigned to each of them and specified by a notification.

**Salary and
other
allowances.** 6. There shall be paid to each of the Parliamentary Secretaries such salary and other allowance as are admissible to a Minister of State under the Telangana

Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

7. Notwithstanding anything contained in any other law for the time being in force a Parliamentary Secretary shall not, while he draws salary and allowances for his office as such Parliamentary Secretary, be entitled to any salary or allowances as a Member of either House of the Legislature of the State.

Parliamentary Secretary not to draw salary and allowances as Member.

8. A Parliamentary Secretary shall not, during his office as such Parliamentary Secretary, practice any profession or engage in any trade or commerce and undertake for remuneration any employment other than his duties as such Parliamentary Secretary.

Parliamentary Secretary not to practice profession etc.

9. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, not inconsistent with the provisions of this Act, remove the difficulty:

Power to remove difficulties.

Provided that no such order shall be made after the expiry of two years from the date of coming into force of this Act.

10. (1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Act.

Power to make rules.

(2) Every rule made under this Act shall, immediately after it is made, be laid before each House of the State Legislature, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may comprise in one session or in two successive sessions and if, before the expiration of the session in which it is so laid or the session immediately following, the Legislature of the State agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so however, that any such modification or annulment shall

be without prejudice to the validity of anything previously done under that rule.

Repeal of
Ordinance
2 of 2014.

11. The Telangana Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Ordinance, 2014 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

Pursuant to the formation of the State of Telangana w.e.f. 02-06-2014, in terms of the Andhra Pradesh Reorganisation Act, 2014, (Central Act No. 6 of 2014) Government have been contemplating to have Parliamentary Secretaries in the State Legislature for smooth functioning and proceedings in the Legislature, and accordingly decided to provide for appointment of Parliamentary Secretaries from among the members of both the Houses of Legislature of the State.

This Bill seeks to give effect to the above decision.

K. CHANDRASHEKAR RAO,
Chief Minister.

FINANCIAL MEMORANDUM

Due to promulgation of the Telangana Ordinance No. 2 of 2014 for appointment of Telangana Parliamentary Secretaries (Appointment, Salaries, Allowance and Miscellaneous Provisions), there will be immediate effect of Rs. 1,95,84,000/- under Non-Plan expenditure on the Consolidated Fund of the State.

K. CHANDRASHEKAR RAO,
Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 5 and 10 of the Bill authorise the Government to issue notification, orders, make rules in respect of the matters specified therein and generally to carry out the purposes of the Bill and such notification issued or rules made which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated Legislation are thus of normal type and are mainly intended to cover matters of procedure.

K. CHANDRASHEKAR RAO,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA STATE LEGISLATIVE ASSEMBLY**

The Telangana Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Bill, 2014, after it is passed by both the Houses of the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

K. CHANDRASHEKAR RAO,
Chief Minister.

S. RAJA SADARAM,
Secretary to State Legislature.